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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 515/2022 & CM Appls.52507-08/2022**

ARIBA INDIA PRIVATE LIMITED Appellant

Through: Ms Snigdha Gautam, Adv. for
Mr Vishal Kalra, Adv.

versus

THE DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE
3(1), NEW DELHI Respondent

Through: Mr Zoheb Hossain, Sr. Standing
Counsel with Mr Vipul Agrawal &
Mr Parth Semwal, Advs.

+ **ITA 524/2022 & CM Appls.53528-29/2022**

ARIBA INDIA PRIVATE LIMITED Appellant

Through: Ms Snigdha Gautam, Adv. for
Mr Vishal Kalra, Adv.

versus

THE DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE
(1), NEW DELHI Respondent

Through: Mr Zoheb Hossain, Sr. Standing
Counsel with Mr Vipul Agrawal &
Mr Parth Semwal, Advs.

CORAM:

HON'BLE MR JUSTICE RAJIV SHAKDHER

HON'BLE MS JUSTICE TARA VITASTA GANJU

ORDER

12.12.2022

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[Physical Hearing/Hybrid Hearing (as per request)]

ITA 515/2022 and connected

Page 1 of 2



1. A request for accommodation has been made on behalf of Mr Vishal Kalra, counsel-on-record for appellant, on the ground that he has taken ill.
2. List the matter on 13.01.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

DECEMBER 12, 2022/r

Click here to check corrigendum, if any

ITA 515/2022 and connected

Page 2 of 2